## CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH

Second Floor, Commercial Complex, Indiranagar, Bangalore-38.

Dated: | 3 FEB 1994

APPLICATION NO(s) 903 of 1993

APPLICANTS: S.Sundar Raj and seven others.

RESPONDENTS: Secretary, M/o. Defence, New Delhi and Others.

TO.

- 1. Sri.O.Sreedharan,
  Advocate,
  Indiramahal Lodge,
  5th Main, Gandhinagar,
  Bangalore-9.
- The Director, Gas Turbine Research Establishement, C.V.Raman Nagar, Bangalore-93.
- 3. Sri.M.S.Padmarajaiah, CGSC, High Coart Bldg, Bangalore-1.

SUBJECT:- Forwarding of copies of the Orders passed by the Central Administrative Tribunal, Bangalore.

Please find enclosed herewith a copy of the ORDER/STAY ORDER/INTERIM ORDER/, Passed by this Tribunal in the above mentioned application(s) on 24-Ol-1994.

182194

for DEPUTY REGISTRAR 3/194

JUDICIAL BRANCHES.

olc

## CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH: :BANGALORE

## APPLICATION NO. 903/1993

MONDAY THE TWENTY FOURTH DAY OF JANUARY, 1994

Present: Shri V.Ramakrishnan.

Member (A)

Shri A.N.Vujjanaradhya,

Member (J)

- 1. Sri S.Sundar Raj
- 2. Sri S.Ashok Kumar
- 3. Sri K.Rama Naik
- 4. Sri R.Basavaraju
- 5. Sri S. Visweswaran
- 6. Sri K.N.Yuvaraj
- 7. Sri S.Lokeswar Rao
- 8. Sri K.Prabhakaran

all are majors and are working as Senior Scientific Assistants in the Gas Turban Research Establishment, C.V.Raman Nagar, Bangalore-93.

..Applicants

By Advocate Shri O.Sreedharan

Union or India
by its Secretary,
Ministry or Derence,
Government or India,
New Delhi.

The Scientific Advosor to Raksha Mantry & Director General, Defence R & D Organisation Sena Bhavan,
New Delhi-11.

3. The Director,
Gas Turban Research Establishment,
C.V. Raman Nagar,
Bangalore-93.

...Respondents

By Advocate Shri M.S. Fadmarajaiah, S.C.G.S.C.

## ORDER

We have heard Shri O.Sreedharan for the applicants. Shri M.S.Padmarajaiah has taken notice for the respondents. Shri Sreedharan files copies or representation submitted by the applicants. He further submits that the applicants S/Shri Yuvaraj and Lokeshwar Rao have also filed similar representations to the department. These representations were submitted towards end or September, 1993 and they have not yet been disposed orr. We direct the department to dispose or these representations.

tations within a period of three months from the date of a receipt or a copy of this order. The contentions raised

in the application are left open.

With this observation, the matter is finally disposed off with no order as to costs.

(A.N.VUJJANRADHYA) MEMBER (J) (V.RAMAKTISHNAN)
MEMBER (A)

SECTION OFFICER STORY

SECTION OFFICER

ADDITIONAL BENCH

BANGALORE